

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 317/TT/2020**

- Subject** : Revision of tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of tariff of the 2014-19 tariff period and determination of tariff of 2019-24 tariff period for Korba Transmission System in the Western Region.
- Date of Hearing** : 17.8.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 12 others
- Parties Present** : Shri S.S Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of tariff for the 2014-19 tariff period and determination of tariff for 2019-24 tariff period for Korba Transmission System in the Western Region.
  - b. The date of commercial operation of the transmission system was 1.4.1992. The tariff of 2009-14 tariff period for the transmission system was trued-up and tariff of 2014-19 tariff period was approved by the Commission *vide* order dated 8.1.2016 in Petition No. 555/TT/2014.
  - c. Revised tariff of 2001-04, 2004-09 and 2009-14 tariff periods is claimed pursuant to directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007 and



in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively.

- d. The true-up of tariff of the 2014-19 tariff period and tariff of the 2019-24 tariff period is claimed based on the capital cost approved vide order dated 8.1.2016 in Petition No. 555/TT/2014.
  - e. No Additional Capital Expenditure (ACE) is claimed in 2014-19 tariff period. ACE and decapitalisation has been claimed in the 2019-24 tariff period pursuant to replacement and retrofitting of obsolete equipment since the asset has completed almost 30 years of useful life.
  - f. Information sought in Technical Validation letter was filed vide affidavit dated 14.7.2021 and rejoinder to the reply of MPPMCL dated 27.5.2020 has been filed vide affidavit dated 10.8.2021.
3. The representative of MPPMCL submitted that the reply filed by MPPMCL vide affidavit 27.5.2020 may be considered.
  4. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

